

₹ 17.74 trillion as on 04.11.2016. RBI has ensured adequate supply of notes to meet the cash requirement of public and the currency supply is monitored continuously to ensure distribution of adequate currency to various parts of the country. RBI has further informed that, as on date, there are sufficient stocks of issuable notes in currency chests and with RBI for adequately meeting the cash demand of bank customers over the counter or through ATMs.

The Government has requested all banks to efficiently manage the cash to ensure that adequate cash is available for ATMs and people do not face any problems.

Huge deposit of demonetized notes in Ahmedabad DCB

668. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of FINANCE be pleased to state:

(a) the details of PSBs and Co-operative banks wherein highest amount of demonetised notes were deposited along with the amount deposited, Bank-wise;

(b) whether as per the RTI information, demonetised notes of ₹500 and ₹1000 have been deposited to the tune of ₹750/- crores in only 5 days after demonetisation in Ahmedabad District Co-operative Bank;

(c) if so, the details thereof;

(d) whether Government has inquired into the alleged huge deposits;

(e) if so, the details thereof; and

(f) if not, the reasons for protecting the corrupts and black money hoarders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P): (a) As reported by RBI, the highest amount of SBNs, exchanged and deposited from November 10, 2016 to December 30, 2016, was ₹3.09 lakh crore in State Bank of India. Further, as per the information provided by NABARD, highest amount of demonetized notes was deposited in the Ahmedabad District Co-operative Bank Ltd to the tune of ₹ 745.5 crore.

(b) and (c) During 05 days after demonetization, SBNs worth ₹745.5 crore were deposited/exchanged in Ahmedabad District Central Co-operative Bank. The details are provided as follows:

(₹ in Crore)

SBNs deposited		SBNs Exchanged		Total no. of accounts tenderers	Total Value of SBNs Collected
No. of accounts	Amount	No. of tenderers	Amount		
126133	732.76	33198	12.82	159331	745.58

(d) and (e) Income-tax Department (ITD) has taken suitable action as per law against persons found to be involved in making unaccounted deposits, post-demonetisation, in various banks including, *inter alia*, cooperative banks. During the period November 2016 to March, 2017, ITD conducted searches in 900 groups, involved in various activities and business, leading to seizure of ₹900 crores, including cash seizure of ₹636 crores.

(f) In view of (d) and (e), doesn't arise.

Increase in NPAs of banks

669. SHRI RAVI PRAKASH VERMA:

SHRI NEERAJ SHEKHAR:

Will the Minister of FINANCE be pleased to state:

(a) the details of NPAs of various Public Sector Banks as on 30th June, 2018, Bank-wise;

(b) the details of loans sanctioned after May, 2014 which have turned as NPAs, Public Sector Bank-wise and year-wise;

(c) whether the country has witnessed around five times increase in NPAs of PSBs since 2014 till date;

(d) if so, the details thereof, PSB-wise; and

(e) the details of NPAs of PSBs as on 31st March, 2014, Bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (e) Asset Quality Review (AQR) carried out in 2015 for clean and fully provisioned bank balance-sheets revealed high incidence of NPAs. Expected losses on stressed loans, not provided for earlier under flexibility given to restructured loans,